

THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

IN ORIGINAL APPLICATION NO. 181 OF 2025

Sunil Kumar

Applicant

Versus

State of Haryana & Ors.

Respondent(s)

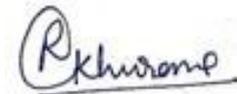
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Sr No	Particulars	Dated	Pages
1.	Short Reply by way of affidavit of Dr. Virender Kumar Dahiya, IAS, Member Secretary-cum-Director General, Environment and Climate Change on behalf of Respondent No. 4.	06.02.2026	1-4
2	The Copy of Minutes of Meeting dated 13.12.2023 is annexed as AnnexureR-4/1.	13.12.2023	5-20
3	The Copy of Minutes of Meeting dated 03.05.2024 is annexed as AnnexureR-4/2	03.05.2024	21-38
4	Environment Clearance letter dated 10.05.2024 is annexed as AnnexureR-4/3	10.05.2024	39-54

Filed by:

Place: Chandigarh

Date: 10.02.2026



Rahul Khurana, Advocate
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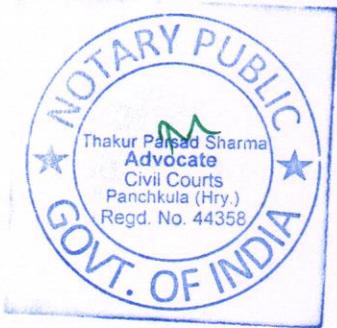
State of Haryana & Ors.

Respondent(s)

Short Reply by way of affidavit of Dr. Virender Kumar Dahiya, IAS, Member Secretary-cum- Director General, Environment and Climate Change on behalf of Respondent No. 4.

I, have above named deponent, do hereby solemnly affirm and declare as under:-

1. That the deponent is conversant with facts of the case and duly authorized to file the affidavit.
2. That the Present Original Application has been filed with the allegations that mining operations conducted by the Repondent No. 5 i.e. M/s Chaudhary Transport Company in pursuance to the Letter of Intent dated 21.06.2022. Further, it also alleged that the erroneous approach was adopted while issuing the LoI to the Respondent No. 5 and permitting mining. Learned Counsel for the applicant has submitted that the mining has been permitted in the larger area than one which could be permitted in term of the DSR. He has referred to the DSR for District Karnal filed as annexure 1 and referring to the table on page 44 he has submitted that for Nagal Sand Unit the total area of mining unit was 59.52 Hectare referring to auction notice Annexure A-2 he has submitted that for the Nagal Area auction of 82.85 hectare was done and referring to the mining plan filed as annexure A-4 he has submitted that an improper calculation of 82.85 has been done. He submits that in terms of the DSR the mining could be permitted only in respect of 59.52 hectare.
3. That the Repondent No. 5 i.e. M/s Chaudhary Transport Company vide online Proposal SIA/HR/MIN/452873/2023



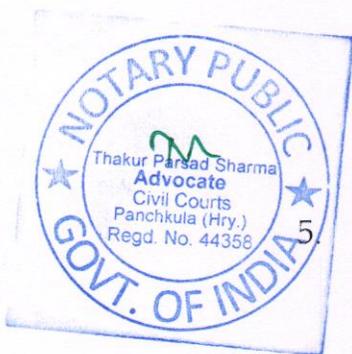
10 FEB 2026

dated 28.11.2023 submitted proposal for obtaining Environment Clearance under Category 1(a) of EIA Notification dated 14.09.2006.

4. That the State Expert Appraisal Committee in its 283rd meeting held on 13.12.2023 appraised the proposal and discussion were held on District Survey Report, Letter of Intent DMG/ HY/ Auction/ KNL/ Cont/ Nangal Block/2022/3854 dated 21-06-2022 and Approved mining plan by Mines & Geology Department vide No. DMG/HY/MP/KNL/Nangal Block/2023/4389 Dated 03.08.2023. Further, It is further discussed that lease area consists of 82.85 ha area in Nangal block. out of it about 16.32 ha area is under restricted zone and 10.000 ha reserved for ancillary activities where no mining will be done. About 56.53 ha area is free from restriction and the mining is proposed in this area only as per mining plan. After detailed discussion the proposal was recommended to State Environment Impact Assessment Authority, Haryana under Category B1, 1(a) for one year, under EIA Notification dated 14.09.2006 issued by the Ministry of Environment and Forest, Government of India for Mining of Sand at Nangal Block at Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana with 35,60,000 MT/year production as mentioned in LOI/Mining Plan/EIA Report/ToR/DSR/Replenishment Report for plan period with maximum depth upto 3.0m as mentioned in Replenishment Study Report approved by Director Mines & Geology, Haryana and for quantity of 35,60,000 MT/year. **The Copy of Minutes of Meeting dated 13.12.2023 is annexed as AnnexureR-4/1.**

That the recommendation SEAC were considered by State Environment Impact Assessment Authority, Haryana in its 171st Meeting of SEIAA held on 03.05.2024; wherein, Upon perusal of the relevant record placed on the file and further considering the recommendations of the Appraisal Committee (SEAC); decided to Grant Environment Clearance under Category B1, 1(a) for one year, under EIA Notification dated

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14.09.2006 issued by the Ministry of Environment and Forest, Government of India for Mining of Sand at Nangal Block at Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana with 35,60,000 MT/year production as mentioned in LOI/Mining Plan/EIA Report/ToR/DSR/Replenishment Report for plan period with maximum depth upto 3.0m as mentioned in Replenishment Study Report approved by Director Mines & Geology, Haryana and for quantity 35,60,000 MT/year to the Project; within the scope & meaning of EIA Notification dated 14.09.2006, with the following conditions:

1. That Project Proponent should submit revised Green area plan and PP shall maintain 60 % block plantation in nearby villages.
2. Specific Condition No 14 mentioned in SEAC recommendation is removed, as it is not applicable.
3. That Project Proponent should use High Pressure Sprinkler in the mining site.

The Copy of Minutes of Meeting dated 03.05.2024 is annexed as AnnexureR-4/2.

6. That based on the decision taken in 171st meeting of SEIAA, Environment Clearance letter bearing No. EC24B001HR127947 dated 10/05/2024 has been issued accordingly. **The Copy of Environment Clearance letter dated 10.05.2024 is annexed as AnnexureR-4/3.**
7. That the reply may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass appropriate order(s), direction(s) as deemed fit and proper under the facts and circumstance of the present case.
8. That the answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings.



Place:- Panchkula

Dated :- 06/02/2026

Virender Kumar Dahiya
Deponent

Dr. Virender Kumar Dahiya, IAS
Member Secretary
SEIAA, Haryana

10 FEB 2026

Verification:

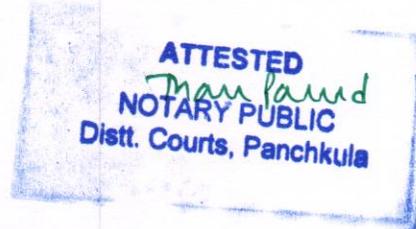
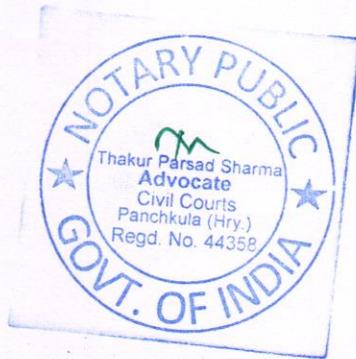
Verified that the contents of para No. 1 to 8 of the affidavit are correct and true to my knowledge and belief. No part of it is false and nothing material has been concealed therein.

Place:- Panchkula

Dated :- 06/02/2026

Virender

Deponent
Dr. Virender Kumar Dahiya, IAS
Member Secretary
SEIAA, Haryana



10 FEB 2026



3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEF&CC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
5. The concerned Regional Office of the MoEF&CC including other authorized organization shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) including other authorized officer by furnishing the requisite data/information

283.05 EC for Proposed Sand Mining Project at Nangal Block at Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana, Area 82.85 Ha by M/s Chaudhary Transport Co.

Project Proponent : Sh. Mandeep Singh
Consultant : P and M Solutions

The Project Proponent submitted online Proposal SIA/HR/MIN/452873/2023 dated 28.11.2023 for obtaining **Environment Clearance** under Category 1(a) of EIA Notification dated 14.09.2006. The PP submitted the scrutiny fee of Rs.1,50,000/- vide DD No.804111 dated 28.11.2023. ToR was granted by SEIAA on dated 21.08.2023

Table 1 – Basic Details

1	Online Proposal no	SIA/HR/MIN/452873/2023
2	Category/Item no. (In Schedule)	1(a) Mining of Minerals (Non-Coal Mining) Category B1
3	Area of the Project	82.85 Ha (16.32 ha area is under restricted zone, 10.000 ha reserved for ancillary activities where no mining will be done. About 56.53 ha area is free from restriction and the mining is proposed in this area only as per mining plan)
4	Date of LOI Granted by Mines & Geology Department, Haryana	21.06.2022
5	Date of Approval of TOR by SEIAA	21.08.2023
6	Date of Approval of mine plan	03.08.2023
7	Location of Project	Villages Nangal (North), Nangal (South), Tatarpur & Kamalpur Gadian
8	Khasra No.	Village Nangal (North) 45//15min, 16min, 17min, 23min, 24min, 25 46//11min, 20min, 21min 47//1min, 10min 48//2min, 3min, 4 to 8, 9min, 10min, 11 to14,15min,16min, 17 to 20 49//15min, 16min



		<p>For Ancillary Area 43//1 to 25</p> <p>Village Nangal (South) 59//15min, 16min, 24min, 25 60//7, 8, 9, 10min, 11min, 12 to 25 61//11, 12, 18min, 19 to 22, 23min 62//1, 2min, 9min, 10, 11min 63//1 to 9, 15 64//5</p> <p>Village Tatarpur 35//18 to 24, 25min 34//16min, 24min, 25 37//2min, 3min, 4min, 5, 6, 7, 8, 9min 36//1, 2, 3, 4min, 7min, 8 to 12, 13min</p> <p>Village Kamalpur Gadian 14//16min, 25min 49//3/1min, 3/2min, 4min, 5, 6, 7, 8min, 9/2min, 11min, 12min, 13, 14, 15, 16, 17, 18, 19, 20min, 21, 22, 23, 24, 25 48//8, 9, 10, 11, 12, 13, 19, 20, 21, 22, 23 59//14, 15, 16, 17, 18, 24, 25min 60//11, 20, 21min 53//1, 2, 3, 9, 10, 11, 12min, 20min, 21min 62//4min, 5min, 8min 52//1 to 25 51//4min, 5, 6, 7min, 8min, 13min, 14, 15, 16, 17, 18min, 19/1min, 22min, 23, 24, 25 56//5, 6, 15, 16, 25 25//2min, 3min, 4, 7, 8min, 13min, 14, 17, 18min, 23min, 24 55//1 to 4, 5min, 6min, 7min, 8 to 13, 14min, 17min, 18 to 22 57//3min, 4, 5, 6, 7 64//1</p>																																	
9	Project Cost	17.00 Crores																																	
10	Water Requirement	<table border="1"> <thead> <tr> <th>Activity</th> <th>Round off Figure in KLD</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>10</td> </tr> <tr> <td>Dust Suppression</td> <td>10</td> </tr> <tr> <td>Plantation</td> <td>10</td> </tr> <tr> <td>Total</td> <td>30 KLD</td> </tr> </tbody> </table>	Activity	Round off Figure in KLD	Drinking	10	Dust Suppression	10	Plantation	10	Total	30 KLD																							
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11	Environment Management Plan	Capital Cost Rs 28.00 Lakhs, Recurring Cost Rs 13.50 Lakhs Total Rs.1,49,50,000/- for 10 Years.																																	
12	CER Budget	40 Lakhs																																	
13	Mineral	Sand																																	
14	Production Capacity	35,60,000 TPA																																	
15	Corner Coordinates	<table border="1"> <thead> <tr> <th>Pillar</th> <th>Longitude</th> <th>Latitude</th> </tr> </thead> <tbody> <tr> <td>A 1</td> <td>77°10'52.6548"E</td> <td>29°49'17.1552"N</td> </tr> <tr> <td>A 2</td> <td>77°10'46.974"E</td> <td>29°49'12.7056"N</td> </tr> <tr> <td>A 3</td> <td>77°10'42.8952"E</td> <td>29°49'9.4332"N</td> </tr> <tr> <td>A 4</td> <td>77°10'38.9604"E</td> <td>29°49'7.7952"N</td> </tr> <tr> <td>A 5</td> <td>77°10'36.9876"E</td> <td>29°49'5.0592"N</td> </tr> <tr> <td>A 6</td> <td>77°10'50.1492"E</td> <td>29°49'3.72"N</td> </tr> <tr> <td>A 7</td> <td>77°10'52.3092"E</td> <td>29°49'9.3252"N</td> </tr> <tr> <td>A 8</td> <td>77°10'53.5944"E</td> <td>29°49'15.1824"N</td> </tr> <tr> <th>Pillar</th> <th>Longitude</th> <th>Latitude</th> </tr> <tr> <td>C 1</td> <td>77°10'27.0624"E</td> <td>29°48'58.2804"N</td> </tr> </tbody> </table>	Pillar	Longitude	Latitude	A 1	77°10'52.6548"E	29°49'17.1552"N	A 2	77°10'46.974"E	29°49'12.7056"N	A 3	77°10'42.8952"E	29°49'9.4332"N	A 4	77°10'38.9604"E	29°49'7.7952"N	A 5	77°10'36.9876"E	29°49'5.0592"N	A 6	77°10'50.1492"E	29°49'3.72"N	A 7	77°10'52.3092"E	29°49'9.3252"N	A 8	77°10'53.5944"E	29°49'15.1824"N	Pillar	Longitude	Latitude	C 1	77°10'27.0624"E	29°48'58.2804"N
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C 2	77°10'24.7548"E	29°48'55.6524"N
C 3	77°10'21.6048"E	29°48'52.2324"N
C 4	77°10'39.5868"E	29°48'46.8324"N
Pillar	Longitude	Latitude
B 1	77°10'35.688"E	29°49'3.4176"N
B 2	77°10'33.1356"E	29°49'1.3332"N
B 3	77°10'28.6032"E	29°48'59.382"N
B 4	77°10'45.2028"E	29°48'54.8676"N
B 5	77°10'47.9856"E	29°48'59.6844"N
Pillar	Longitude	Latitude
D 1	77°10'19.7976"E	29°48'50.9976"N
D 2	77°10'17.5152"E	29°48'48.8736"N
D 3	77°10'13.9836"E	29°48'46.1484"N
D 4	77°10'11.5212"E	29°48'43.4268"N
D 5	77°10'8.0724"E	29°48'39.2652"N
D 6	77°10'5.2968"E	29°48'34.9416"N
D 7	77°10'6.0888"E	29°48'30.8412"N
D 8	77°10'7.0608"E	29°48'27.4752"N
D 9	77°10'7.3632"E	29°48'23.4072"N
D 10	77°10'7.41"E	29°48'21.1968"N
D 11	77°10'10.9776"E	29°48'19.0116"N
D 12	77°10'17.1948"E	29°48'23.1912"N
D 13	77°10'20.712"E	29°48'25.2864"N
D 14	77°10'28.1568"E	29°48'36.4176"N
D 15	77°10'38.6832"E	29°48'44.0892"N
PR		
PR	77°10'27.1488"E	29°49'30.9216"N
PR1	77°10'14.4732"E	29°49'21.3636"N
PR2	77°9'23.6124"E	29°49'2.5572"N
16	Green Belt Plantation	32,808 Trees, plants to be planted along the Haul Road and in schools and public building and other social forestry program.
17	Machinery Required	Chain Mounted Excavators, Water Tankers & Trucks/Tippers
18	Power Requirement	Electric connection will be taken for office and security purpose from Electricity Board
19	Power Backup	DG Set

The case was taken up in 283rd meeting held on 13.12.2023. The PP presented the case before the committee. The committee after discussion raised some observations to which PP replied vide letter dated 13.12.2023 along with an affidavit of even date mentioning therein as under:

- 1) The letter of Intent for the project was issued by the Mines & Geology Department, Haryana Vide memo no DMG/HY/Auction/KNL/Cont/Nangal Block/2022/3854 dated 21-06-2022.
- 2) That, the Letter of Intent was revoked by Mines & Geology Department, Haryana Vide order dated 17-02-2023, which was revoked by the appellate Authority-cum-Additional Chief Secretary to Govt. Haryana, Mines & Geology Department vide Endst. No 05/20/2023-2IB-II Dated 12/05/2023.
- 3) That, the mining plan has been approved by the Mines & Geology Department Vide letter no- DMG/HY/MP/KNL/Nangal Block/2023/4389 Dated 03.08.2023 for a total production capacity of 35,60,000 TPA and depth of 3 m.



- 4) That, the replenishment Study has been approved by Mines & Geology Department along with the mining Plan
- 5) That no court case is pending against the project site.
- 6) That mining activity will be done during day time within demarcated area as per approved mining plan as well as replenishment study and natural flow of river will not be disturbed as per MoEF&CC Guidelines.
- 7) That, the total proposed water consumption for the project is 30 KLD.
- 8) That, the mining activity shall be performed as per approved mining plan and replenishment study.
- 9) That, we shall not excavate beyond the depth of 3 mtrs. as approved in replenishment study.
- 10) The EMP Budget and CSR Budget is being submitted along with this affidavit.
- 11) The revised action plan for public hearing is being submitted along with this affidavit.
- 12) The District survey report for District Karnal has been approved by DC Karnal on 17.02.2021 and the Mines site is in accordance with the villages mentioned in DSR and as per LoI issued by Mines & Geology Department Haryana.

PP further submitted the following details of the project:

- **Geological Reserves**

Lease area in Ha.	Total geological reserve MT	Blocked Geological reserve MT (B)	Available Mineable reserves MT (A-B)
82.85	45,89,550	10,28,160	35,61,390

- **Five years proposed Production details (Tons /Anum)**

Year	MTPA
I	35,60,000
II	35,60,000
III	35,60,000
IV	35,60,000
V	35,60,000

- **Manpower Details**

S no.	Category	Numbers
1	Manager (II Class)	1
2	Assistant Manager	4
3	Foreman/Mates	4
4	Supervisory Staff	4
5	Skilled Personnel	10
5	Semi-Skilled Personnel	106
6	Unskilled	10
Total		139



- **Details of Mining**

S.no	Particulars	Details
1	Method Of Mining	Semi-Mechanized Opencast method
2	Geological Reserves	45,89,550MT
3	Mineable Reserves	35,61,390MT
4	Proposed Production	35,60,000 TPA

- **Land use pattern**

Sr.no	Details	Existing land use (ha)	At the end of 5th year (ha)
1	Pit Area	0.0	0.00
2	Dump Area	0.0	0.0
3	Safety Zone (Restricted Area)	16.32	16.32
4	Infrastructure	10.00	10.00
5	Plantation	0.0	5.0
6	Natural Reclamation	56.53	56.53
	Total	82.85	82.85

- **List of Machinery**

S. No.	Name of machinery	Capacity	Nos.
1	Chain Mounted Excavators	1.30 -2.0 m ³	4
2	Tippers/ Trucks	25 tons	35
3	Water Tanker	4000 liters	2
4	Light vehicles	--	1
5	Maintenance van	-	1

During the meeting, Project proponent and consultant also presented the Notification S.O. 1807(E) Dated 12th April 2022 of MOEF &CC, New Delhi wherein it is mentioned that :

"Provided that in the case of mining projects or activities, the validity shall be counted from the date of execution of the mining lease."

The Project proponent requested that the same be mentioned in the EC letter for the purpose of CTE & CTO; the committee accepted the request.

PP further submitted EMP Details and CSR as follows:



Table 2 – EMP Details

• EMP Budget

S. No	Measures	Capital cost (In Rs.)	Recurring cost (In Rs.)	Total 10 Yr budget (In Rs.)
1	Pollution Control i) Dust Suppression	7,00,000	2,00,000	25,00,000
2	Pollution Monitoring i) Air pollution ii) Water pollution iii) Soil pollution iv) Noise Pollution	6,00,000	1,50,000	19,50,000
3	Plantation and salary for gardener (part time basis).	8,00,000	8,00,000	80,00,000
4	Haul road repair	7,00,000	2,00,000	25,00,000
Total		28,00,000	13,50,000	1,49,50,000

• CSR

SI.No.	Activity	Approx Cost (in Rs.)
1	Health awareness and medical camps for local community in nearby village and panchayat.	8.00
2	Distribution of educational kits and sports kits among the students of nearby villages.	6.00
3	Drinking water facility and toilet facilities with proper water system at 8 places in Villages Nanga I(North & South), Tatarpur and Kamalpur Gadian & surrounding villages.	8.00
4	Skill Development Program as per requirement of local Youngster of Villages Nangal (North & South), Tatarpur and Kamalpur Gadian & surrounding villages.	8.00
5	Installation of solar lights in public places in consultation with Gram Panchayat. (*Rs.30000 x 20 places)	6.00
6	Whitewashing/painting work of school rooms and walls of village Nangal (North & South), Tatarpur and Kamalpur Gadian & surrounding villages.	4.00
TOTAL		40.00 lakh

The Committee thoroughly discussed the documents submitted by the Mines & Geology Department, details, contents of affidavit and documents submitted by the PP at length. The PP has proposed rate of production as 35,60,000 TPA at Nangal Block at Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana. The representatives from the Mines & Geology Department, Haryana who were also present during the meeting, have duly collaborated the version of Committee that the land only can be used for mining with the consent of land owners and District Survey Report, Mining Plan along with Replenishment Study has been approved for the proposed area. It is further discussed that lease area consists of 82.85



ha area in Nangal block. out of it about 16.32 ha area is under restricted zone and 10.000 ha reserved for ancillary activities where no mining will be done. About 56.53 ha area is free from restriction and the mining is proposed in this area only as per mining plan.

After detailed deliberations, the Committee decided to recommend the case to SEIAA for granting of EC under Category B1, 1(a) **for one year**, under EIA Notification dated 14.09.2006 issued by the Ministry of Environment and Forest, Government of India for Mining of Sand at Nangal Block at Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana with 35,60,000 MT/year production as mentioned in LOI/Mining Plan/EIA Report/ToR/DSR/Replenishment Report for plan period with maximum **depth upto 3.0m** as mentioned in Replenishment Study Report approved by Director Mines & Geology, Haryana and for quantity of 35,60,000 MT/year with the following specific and general stipulations:

Specific Conditions:-

1. The PP shall construct the pucca link roads connected to the main road at the mining site before the start of mining.
2. The plantation shall be done on both sides of the road to prevent dust spreading
3. The PP shall construct the Haul roads of width 10 meters.
4. The PP shall provide only one exit and one entry to the Mining Project area and all the mining shall be dispatched through E-billing.
5. The PP shall maintain an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorized by him.
6. The PP shall restrict mining within the central 3/4th width of the river/rivulet.
7. The PP shall not permit any mining in an area up to width of 500 meters from the active edges of embankments in case of River Yamuna, 250 mtrs. in case of Tangri, Markanda and Ghaggar and 100 mtrs. on either side of all other rivers/rivulets.
8. Separate wet and dry bins must be provided in each unit and at ground level for facilitating segregation of waste. Solid Waste shall be segregated into wet garbage and inert materials. Wet Garbage shall be composted in Organic waste convertor. Adequate area shall be provided for solid waste management within the premises which will include area for segregation, composting. The Inert waste from the project will be sent to dumping site.
9. The PP shall maintain the garland drains in the project area and catchment area for preserving overburden and dump mining.
10. Traffic management plan as submitted shall be implemented in letter and spirit. Apart, a detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms. radius of the project is marinated and improved upon after the implementation of the project.
11. The Project Proponent shall obtain all necessary clearance/permission from all relevant agencies before commencement of work.
12. Consent to establish/operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
13. The PP shall take precautions to suppress the dust in and around the mining site. The PP shall use mixed cannon water sprinkle for dust suppression instead of conventional sprinkles for efficient dust suppression.



14. The PP shall also provide the Anti smog gun mounted on truck in the project for suppression of dust and shall use the treated water, if feasible.
15. The PP shall create environment division unit in the project for implementing the conditions of Environment clearance.
16. The PP shall obtain the permission regarding withdrawal of ground water from CGWA before the start of the project and also obtained the CTO from HSPCB after the approval from CGWA.
17. The PP shall adhere to the approved mining plan and approved closure plan by the competent authority.
18. Action plan for the public hearing issues shall be complied in letter and spirit.
19. The Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
20. The Project proponent shall comply all the measures, conditions suggested in the approved mining plan with post closure mine plan, Environmental Management Plan (EMP) in a letter and spirit.
21. Any change in stipulations of EC of the approved mining plan will lead to Environment Clearance void-ab-initio and PP will have to seek fresh Environment Clearance
22. The PP shall comply with Sand Mining Rules 2016 and NGT directions from time to time.
23. The PP shall get the Wildlife Conservation Plan approved from the Competent Authority before the start of Mining Operations.
24. The PP shall restrict maximum mining depth upto 3 meters above the Ground Water Table as per approved Mining Plan.
25. The PP shall submit the scientific grid based/drone based replenishment study for the project site in the river bed within 1 year after the start of the mining at the project site, for further extension of time period as per approved mining plan of the project.
26. The PP shall develop total 33 hac. of community/panchayti area in the nearby village and project site area as green belt in consultation with local people and other stake holders to meet with the demand of public hearing and shall do plantation of 32,808 Trees along the Haul Road and in schools and public building and other social forestry program.

B: Statutory Compliance:-

1. This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August,2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Others before commencing the mining operations.
3. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors.
4. This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.



5. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
6. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/Consent to Operate from the concerned State Pollution Control Board/Committee.
7. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS), Mines & Geology Department, Haryana and Indian Bureau of Mines from time to time.. Also adhere to Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012.
8. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
9. The Project Proponent shall follow the mitigation measures provided in MoEF& CC Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
10. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
11. A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
12. State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/Tehsildar's Office for 30 days.
13. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional Office for compliance and record.
14. The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

I. Air Quality Monitoring and Preservation

3. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatologically data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM₁₀, PM_{2.5}, NO₂, CO and SO₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the



impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.

4. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM₁₀ and PM_{2.5} are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF&CC/Central Pollution Control Board.

II. Water Quality Monitoring and Preservation

1. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF&CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2. Regular monitoring of the flow rate of the springs and perennial Nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
3. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezometer installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial Nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF&CC. The monitoring of water



courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.

5. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
6. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&CC annually.
7. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
8. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board/Committee.

III. Noise and Vibration Monitoring and Prevention

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/masks away from the villagers and keeping the noise levels well within the prescribed limits for day/night hours.
3. The Project Proponent shall take measures for control of noise levels below 85 dba in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/personals/laborers are working without personal protective equipment.



IV. Mining Plan

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change and SEIAA for record and verification.
3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF&CC and its concerned Regional Office.

V. Land Reclamation

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/geo-membranes/clay liners/Bentonite etc. shall be undertaken for stabilization of the dump.



5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC/SEIAA.
6. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

VI. Transportation

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.



VII. Green Belt

1. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/Tribal Welfare Department/Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt. and implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.
5. The PP shall ensure that the area marked for greenery and trees will not be rendered impervious by any means like soil, compaction or cement concrete or brick or tiles or rubber or plastic cover or any other impervious material in any manner and the area must be maintained pervious for water infiltration/percolation and air flow in the soil. It must be straight on earth and not on any roof or slab of any tile.

VIII. Public Hearing and Human Health Issues

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF&CC Regional Office and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and



- determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminum, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
 4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1),Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.
 5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
 6. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
 7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report



on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

IX. Corporate Environment Responsibility (CER)

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF&CC and its concerned Regional Office.

X. Miscellaneous

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
2. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEF&CC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
5. The concerned Regional Office of the MoEF&CC including other authorized organization shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) including other authorized officer by furnishing the requisite data/information

283.06 **EC for Proposed Sand Mining Project at Chandraon Garhpur Tapu Block at Villages Chandraon, Grahpur Tapu & Kalsora, District Karnal, Haryana, Area 94.35 Ha by M/s Chaudhary Transport Co.**

Project Proponent : Sh. Mandeep Singh
Consultant : P and M Solutions

The Project Proponent submitted online Proposal SIA/HR/MIS/452812/2023 dated 06.08.2023 for obtaining **Environment Clearance** under Category 1(a) of EIA Notification dated 14.09.2006. The PP submitted the scrutiny fee of Rs.1,50,000/- vide DD No.804112 dated 28.11.2023. ToR was granted by SEIAA on dated 21.08.2023

Item No. 171.03**EC for Proposed Sand Mining Project at Nangal Block at Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana, Area 82.85 Ha by M/s Chaudhary Transport Company.**

The Project was submitted to the SEIAA vide online Proposal No. SIA/HR/MIN/452873/2023 dated 28.11.2023 for obtaining Grant of Environment Clearance under Category 1(a) within the scope and meaning of EIA Notification dated 14.09.2006 issued by MOEF & CC, GOI. The Project Proponent has deposited Scrutiny fee of ₹ 1,50,000/- vide DD No. 804111 dated 28.11.2023 (in compliance of Haryana Government, Environment & Climate Change Department Notification No. DE&CCH/3060 dated 14.10.2021).

The case was taken up in 283rd meeting of SEAC held on 13.12.2023 and The Project proponent presented the case before committee. The committee after discussed raised some observations to which project proponent reply on 13.12.2023 along with as an Affidavit. The reply was considered. After detailed deliberations, the Committee decided to recommend the case to SEIAA for granting of EC under Category B1, 1(a) for one year, under EIA Notification dated 14.09.2006 issued by the Ministry of Environment and Forest, Government of India for Mining of Sand at Nangal Block at Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana with 35,60,000 MT/year production as mentioned in LOI/Mining Plan/EIA Report/ToR/DSR/Replenishment Report for plan period with maximum depth upto 3.0m as mentioned in Replenishment Study Report approved by Director Mines & Geology, Haryana and for quantity of 35,60,000 MT/year with the following details and Specific & General stipulations:

Table-1

01.	Online Proposal No	SIA/HR/MIN/452873/2023
02.	Category / Item No. (In Schedule)	1(a) Mining of Minerals (Non-Coal Mining) Category B1
03.	O Area of the Project	82 82.85 Ha (16.32 ha area is under restricted zone, 1010.000 ha reserved for ancillary activities where no mining will be done. About 56.53 ha area is free from restriction and the mining is proposed in this area only as per mining plan)
04.	Date of LOI Granted by Mines & Geology	21.06.2022

	Department, Haryana	
05.	Date of Approval of TOR by SEIAA	21.08.2023
06.	Date of Approval of mine plan	03.08.2023
07.	Location of Project	Villages Nangal (North), Nangal (South), Tatarpur & Kamalpur Gadian
08.	Khasra No.	<p>Vil Village Nangal (North) 45//15min, 16min, 17min, 23min, 24min, 25 46//11min, 20min, 21min 47//1min, 10min 48//2min, 3min, 4 to 8, 9min, 10min, 11 to 14, 15min, 16min, 17 to 20 49//15min, 16min For Ancillary Area 43//1 to 25</p> <p>Vil Village Nangal (South) 59//15min, 16min, 24min, 25 60//7, 8, 9, 10min, 11min, 12 to 25 61//11, 12, 18min, 19 to 22, 23min 62//1, 2min, 9min, 10, 11min 63//1 to 9, 15 64//5</p> <p>Village Tatarpur 35//18 to 24, 25min 34//16min, 24min, 25 37//2min, 3min, 4min, 5, 6, 7, 8, 9min 36//1, 2, 3, 4min, 7min, 8 to 12, 13min</p> <p>Village Kamalpur Gadian 14//16min, 25min 49//3/1min, 3/2min, 4min, 5, 6, 7, 8min, 9/2min, 11min, 12min, 13, 14, 15, 16, 17, 18, 19, 20min, 21, 22, 23, 24, 25 48//8, 9, 10, 11, 12, 13, 19, 20, 21, 22, 23 59//14, 15, 16, 17, 18, 24, 25min 60//11, 20, 21min 53//1, 2, 3, 9, 10, 11, 12min, 20min, 21min 62//4min, 5min, 8min 52//1 to 25 51//4min, 5, 6, 7min, 8min, 13min, 14, 15, 16, 17, 18min, 19/1min, 22min, 23, 24, 25 56//5, 6, 15, 16, 25 25//2min, 3min, 4, 7, 8min, 13min, 14, 17, 18min, 23min, 24 55//1 to 4, 5min, 6min, 7min, 8 to 13, 14min, 17min, 18</p>

		to 22 57//3min, 4, 5, 6, 7 64//1		
9.	Project Cost	17.00 Crores		
10.		Activity	Round off Figure in KLD	
		Drinking	10	
		Dust Suppression	10	
		Plantation	10	
		Total	30 KLD	
11.	Environment Management Plan	Capital Cost Rs 28.00 Lakhs, Recurring Cost Rs 13.50 Lakhs Total Rs.1,49,50,000/- for 10 Years.		
12.	CER Budget	40 Lakhs		
13.	Mineral	Sand		
14.	Production Capacity	35,60,000 TPA		
15.	Corner Coordinates.	Pillar	Longitude	Latitude
		A 1	77°10'52.6548"E	29°49'17.1552"N
		A 2	77°10'46.974"E	29°49'12.7056"N
		A 3	77°10'42.8952"E	29°49'9.4332"N
		A 4	77°10'38.9604"E	29°49'7.7952"N
		A 5	77°10'36.9876"E	29°49'5.0592"N
		A 6	77°10'50.1492"E	29°49'3.72"N
		A 7	77°10'52.3092"E	29°49'9.3252"N
		A 8	77°10'53.5944"E	29°49'15.1824"N
		Pillar	Longitude	Latitude
		C 1	77°10'27.0624"E	29°48'58.2804"N
		C 2	77°10'24.7548"E	29°48'55.6524"N
		C 3	77°10'21.6048"E	29°48'52.2324"N
		C 4	77°10'39.5868"E	29°48'46.8324"N
		Pillar	Longitude	Latitude
		B 1	77°10'35.688"E	29°49'3.4176"N
		B 2	77°10'33.1356"E	29°49'1.3332"N
		B 3	77°10'28.6032"E	29°48'59.382"N
		B 4	77°10'45.2028"E	29°48'54.8676"N
		B 5	77°10'47.9856"E	29°48'59.6844"N
		Pillar	Longitude	Latitude
		D 1	77°10'19.7976"E	29°48'50.9976"N
		D 2	77°10'17.5152"E	29°48'48.8736"N
		D 3	77°10'13.9836"E	29°48'46.1484"N
		D 4	77°10'11.5212"E	29°48'43.4268"N

		D 5	77°10'8.0724"E	29°48'39.2652"N
		D 6	77°10'5.2968"E	29°48'34.9416"N
		D 7	77°10'6.0888"E	29°48'30.8412"N
		D 8	77°10'7.0608"E	29°48'27.4752"N
		D 9	77°10'7.3632"E	29°48'23.4072"N
		D 10	77°10'7.41"E	29°48'21.1968"N
		D 11	77°10'10.9776"E	29°48'19.0116"N
		D 12	77°10'17.1948"E	29°48'23.1912"N
		D 13	77°10'20.712"E	29°48'25.2864"N
		D 14	77°10'28.1568"E	29°48'36.4176"N
		D 15	77°10'38.6832"E	29°48'44.0892"N
		PR		
		PR	77°10'27.1488" E	29°49'30.9216"N
		PR1	77°10'14.4732" E	29°49'21.3636"N
		PR2	77°9'23.6124"E	29°49'2.5572"N
16.	Green Belt Plantation	32,808 Trees, plants to be planted along the Haul Road and in schools and public building and other social forestry program		
17.	Machinery Required	Chain Mounted Excavators, Water Tankers & Trucks/Tippers		
18.	Power Requirement	Electric connection will be taken for office and security purpose from Electricity Board		
19.	Power backup	DG sets		

- **Geological Reserves**

Lease area in Ha.	Total geological reserve MT	Blocked Geological reserve MT (B)	Available Mineable reserves MT (A-B)
82.85	45,89,550	10,28,160	35,61,390

Five years proposed Production details (Tons /Anum)

Year	MTPA
I	35,60,000
II	35,60,000
III	35,60,000
IV	35,60,000
V	35,60,000

- **Manpower Details**

S no.	Category	Numbers
1	Manager (II Class)	1

2	Assistant Manager	4
3	Foreman/Mates	4
4	Supervisory Staff	4
5	Skilled Personnel	10
5	Semi-Skilled Personnel	106
6	Unskilled	10
Total		139

- **Details of Mining**

S.no	Particulars	Details
1	Method Of Mining	Semi-Mechanized Opencast method
2	Geological Reserves	45,89,550MT
3	Mineable Reserves	35,61,390MT
4	Proposed Production	35,60,000 TPA

- **Land use pattern**

Sr.no	Details	Existing land use (ha)	At the end of 5th year (ha)
1	Pit Area	0.0	0.00
2	Dump Area	0.0	0.0
3	Safety Zone (Restricted Area)	16.32	16.32
4	Infrastructure	10.00	10.00
5	Plantation	0.0	5.0
6	Natural Reclamation	56.53	56.53
	Total	82.85	82.85

- **List of Machinery**

S. No.	Name of machinery	Capacity	Nos.
1	Chain Mounted Excavators	1.30 -2.0 m ³	4
2	Tippers/ Trucks	25 tons	35
3	Water Tanker	4000 liters	2
4	Light vehicles	--	1
5	Maintenance van	-	1

Table 2 – EMP Details

• EMP Budget

S. No	Measures	Capital cost (In Rs.)	Recurring cost (In Rs.)	Total 10 Yr budget (In Rs.)
1	Pollution Control i) Dust Suppression	7,00,000	2,00,000	25,00,000
2	Pollution Monitoring i) Air pollution ii) Water pollution iii) Soil pollution iv) Noise Pollution	6,00,000	1,50,000	19,50,000
3	Plantation and salary for gardener (part time basis).	8,00,000	8,00,000	80,00,000
4	Haul road repair	7,00,000	2,00,000	25,00,000
Total		28,00,000	13,50,000	1,49,50,000

• CSR

Sr.No.	Activity	Approx Cost (in Rs.)
1	Health awareness and medical camps for local community in nearby village and panchayat.	8.00
2	Distribution of educational kits and sports kits among the students of nearby villages.	6.00
3	Drinking water facility and toilet facilities with proper water system at 8 places in Villages Nanga I(North & South), Tatarpur and Kamalpur Gadian & surrounding villages.	8.00
4	Skill Development Program as per requirement of local Youngster of Villages Nangal (North & South), Tatarpur and Kamalpur Gadian & surrounding villages.	8.00
5	Installation of solar lights in public places in consultation with Gram Panchayat. (*Rs.30000 x 20 places)	6.00
6	Whitewashing/painting work of school rooms and walls of village Nangal (North & South), Tatarpur and Kamalpur Gadian& surrounding villages.	4.00
TOTAL		40.00 lakh

Specific Conditions:-

1. The PP shall construct the pucca link roads connected to the main road at the mining site before the start of mining.
2. The plantation shall be done on both sides of the road to prevent dust spreading
3. The PP shall construct the Haul roads of width 10 meters.
4. The PP shall provide only one exit and one entry to the Mining Project area and all the mining shall be dispatched through E-billing.
5. The PP shall maintain an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorized by him.
6. The PP shall restrict mining within the central 3/4th width of the river/rivulet.
7. The PP shall not permit any mining in an area up to width of 500 meters from the active edges of embankments in case of River Yamuna, 250 mtrs. in case of Tangri, Markanda and Ghaggar and 100 mtrs. on either side of all other rivers/rivulets.
8. Separate wet and dry bins must be provided in each unit and at ground level for facilitating segregation of waste. Solid Waste shall be segregated into wet garbage and inert materials. Wet Garbage shall be composted in Organic waste convertor. Adequate area shall be provided for solid waste management within the premises which will include area for segregation, composting. The Inert waste from the project will be sent to dumping site.
9. The PP shall maintain the garland drains in the project area and catchment area for preserving overburden and dump mining.
10. Traffic management plan as submitted shall be implemented in letter and spirit. Apart, a detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms. radius of the project is maintained and improved upon after the implementation of the project.
11. The Project Proponent shall obtain all necessary clearance/permission from all relevant agencies before commencement of work.
12. Consent to establish/operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
13. The PP shall take precautions to suppress the dust in and around the mining site. The PP shall use mixed cannon water sprinkle for dust suppression instead of conventional sprinkles for efficient dust suppression.
14. The PP shall also provide the Anti smog gun mounted on truck in the project for suppression of dust and shall use the treated water, if feasible.
15. The PP shall create environment division unit in the project for implementing the conditions of Environment clearance.

16. The PP shall obtain the permission regarding withdrawal of ground water from CGWA before the start of the project and also obtained the CTO from HSPCB after the approval from CGWA.
17. The PP shall adhere to the approved mining plan and approved closure plan by the competent authority.
18. Action plan for the public hearing issues shall be complied in letter and spirit.
19. The Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
20. The Project proponent shall comply all the measures, conditions suggested in the approved mining plan with post closure mine plan, Environmental Management Plan (EMP) in a letter and spirit.
21. Any change in stipulations of EC of the approved mining plan will lead to Environment Clearance void-ab-initio and PP will have to seek fresh Environment Clearance
22. The PP shall comply with Sand Mining Rules 2016 and NGT directions from time to time.
23. The PP shall get the Wildlife Conservation Plan approved from the Competent Authority before the start of Mining Operations.
24. The PP shall restrict maximum mining depth upto 3 meters above the Ground Water Table as per approved Mining Plan.
25. The PP shall submit the scientific grid based/drone based replenishment study for the project site in the river bed within 1 year after the start of the mining at the project site, for further extension of time period as per approved mining plan of the project.
26. The PP shall develop total 33 hac. of community/panchayti area in the nearby village and project site area as green belt in consultation with local people and other stake holders to meet with the demand of public hearing and shall do plantation of 32,808 Trees along the Haul Road and in schools and public building and other social forestry program.

B: Statutory Compliance:-

1. This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Others before commencing the mining operations.
3. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in

Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.

4. This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
5. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
6. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/Consent to Operate from the concerned State Pollution Control Board/Committee.
7. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS), Mines & Geology Department, Haryana and Indian Bureau of Mines from time to time.. Also adhere to Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012.
8. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
9. The Project Proponent shall follow the mitigation measures provided in MoEF& CC Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
10. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
11. A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
12. State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/Tehsildar's Office for 30 days.
13. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate

Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional Office for compliance and record.

14. The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

I Air Quality Monitoring and Preservation

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatologically data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM₁₀, PM_{2.5}, NO₂, CO and SO₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM₁₀ and PM_{2.5} are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF&CC/Central Pollution Control Board.

II Water Quality Monitoring and Preservation

1. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF&CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2. Regular monitoring of the flow rate of the springs and perennial Nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent

has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

3. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezometer installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial Nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF&CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
5. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
6. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&CC annually.

7. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
8. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board/Committee.

III Noise and Vibration Monitoring and Prevention

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/masks away from the villagers and keeping the noise levels well within the prescribed limits for day/night hours.
3. The Project Proponent shall take measures for control of noise levels below 85 dba in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/personals/laborers are working without personal protective equipment.

IV Mining Plan

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned

Regional Office of the Ministry of Environment, Forest and Climate Change and SEIAA for record and verification.

3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF&CC and its concerned Regional Office.

V Land Reclamation

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/geo-membranes/clay liners/Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC/SEIAA.
6. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

VI Transportation

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

VII Green Belt

1. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area.

The development of greenbelt shall be governed as per the EC granted irrespective of the stipulation made in approved mine plan.

2. The Project Proponent shall carryout plantation/afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/Tribal Welfare Department/Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt. and implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.
5. The PP shall ensure that the area marked for greenery and trees will not be rendered impervious by any means like soil, compaction or cement concrete or brick or tiles or rubber or plastic cover or any other impervious material in any manner and the area must be maintained pervious for water infiltration/percolation and air flow in the soil. It must be straight on earth and not on any roof or slab of any tile.

VIII Public Hearing and Human Health Issues

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF&CC Regional Office and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and

determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.

3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminum, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.
5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic

infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

IX Corporate Environment Responsibility (CER)

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC and its concerned Regional Office.

X Miscellaneous

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC.
2. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEF&CC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
5. The concerned Regional Office of the MoEF&CC including other authorized organization shall randomly monitor compliance of the stipulated conditions. The

project authorities should extend full cooperation to the MoEF&CC officer(s) including other authorized officer by furnishing the requisite data/information.

FINDINGS AND DECISION OF THE AUTHORITY (SEIAA):

The instant Proposal was taken up during **171st Meeting of SEIAA held on 03.05.2024**. Upon perusal of the relevant record placed on the file and further considering the recommendations of the Appraisal Committee (SEAC); **decided to Grant Environment Clearance** under Category B1, 1(a) **for one year**, under EIA Notification dated 14.09.2006 issued by the Ministry of Environment and Forest, Government of India for Mining of Sand at Nangal Block at Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana with **35,60,000 MT/year production as mentioned in LOI/Mining Plan/EIA Report/ToR/DSR/Replenishment Report for plan period with maximum depth upto 3.0m** as mentioned in Replenishment Study Report approved by Director Mines & Geology, Haryana and for quantity **35,60,000 MT/year** to the Project; within the scope & meaning of EIA Notification dated 14.09.2006, with the following conditions:

1. That Project Proponent should submit revised Green area plan and PP shall maintain 60 % block plantation in nearby villages.
2. Specific Condition No 14 mentioned in SEAC recommendation is removed, as it is not applicable.
3. That Project Proponent should use High Pressure Sprinkler in the mining site.

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ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), HARYANA)

To,

The -1

CHAUDHARY TRANSPORT CO

112,Ground Floor, Santpura Road, Model Town, Yamuna Nagar ,
Haryana -135001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/HR/MIN/452873/2023 dated 28 Nov 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC24B001HR127947
2. File No.	SEIAA/HR/2023/393
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Sand Mining Project at Nangal Block having an area of 82.85 ha
7. Name of Company/Organization	CHAUDHARY TRANSPORT CO
8. Location of Project	HARYANA
9. TOR Date	N/A

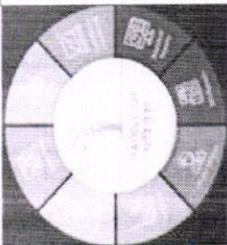
The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 10/05/2024

(e-signed)
Pardeep Kumar, IAS
Member Secretary
SEIAA - (HARYANA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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आज़ादी का
अमृत महोत्सव



**State Environment Impact Assessment Authority, Haryana,
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.**

Tel: 0172-2565232, 4043956

E-mail Id: seiaa-21.env@hry.gov.in

Subject: EC for Proposed Sand Mining Project at Nangal Block at Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana, Area 82.85 Ha by M/s Chaudhary Transport Company.

1.	Proposal	Fresh Environment Clearance
2.	Project Proponent	M/s Chaudhary Transport Company
3.	Location & Category of the Project	Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana 1(a)
4.	Project Cost	₹ 17 Crore
5.	Project Consultant	M/s P & M Solution consultant
6.	NABET, ACCREDITATION	(No. NABET/EIA/2326/RA 0298 which is Valid upto : 07-05-2026)
7.	Validity of the Environment Clearance letter	01 Year

- This has reference to your Proposal No. SIA/HR/MIN/452873/2023 dated 28.11.2023 and subsequent letter dated 13.12.2023 for obtaining Environmental Clearance under category 1(a) of EIA Notification dated 14.09.2006 along with submission of **due Scrutiny fee (as applicable) of ₹ 1,50,000/- vide DD No. 804111 dated 28.11.2023 (in compliance of Haryana Government, Environment & Climate Change, Department Notification No. DE&CCH/3060 dated 14.10.2021)**. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., Form-1, EIA/EMP report based on the Approved Terms of Reference and additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MoEF& CC, GoI vide their Notification dated 21.02.2022, in its meeting held on 13.12.2023.
- It is inter-alia, noted that the project involves in the Environment Clearance for Proposed Sand Mining Project at Nangal Block at Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana, Area 82.85 Ha.

3. The basic details of project are as under:

01.	Online Proposal No	SIA/HR/MIN/452873/2023
02.	Category / Item No. (In Schedule)	1(a) Mining of Minerals (Non-Coal Mining) Category B1
03.	Area of the Project	82.85 Ha (16.32 ha area is under restricted zone, 10.000 ha reserved for ancillary activities where no mining will be done. About 56.53 ha area is free from restriction and the mining is proposed in this area only as per mining plan)
04.	Date of LOI Granted by Mines & Geology Department, Haryana	21.06.2022
05.	Date of Approval of TOR by SEIAA	21.08.2023
06.	Date of Approval of mine plan	03.08.2023
07.	Location of Project	Villages Nangal (North), Nangal (South), Tatarpur & Kamalpur Gadian
08.	Khasra No.	Village Nangal (North) 45//15min, 16min, 17min, 23min, 24min, 25 46//11min, 20min, 21min 47//1min, 10min 48//2min, 3min, 4 to 8, 9min, 10min, 11 to 14, 15min, 16min, 17 to 20 49//15min, 16min For Ancillary Area 43//1 to 25 Vil Village Nangal (South) 59//15min, 16min, 24min, 25 60//7, 8, 9, 10min, 11min, 12 to 25 61//11, 12, 18min, 19 to 22, 23min 62//1, 2min, 9min, 10, 11min 63//1 to 9, 15 64//5 Village Tatarpur 35//18 to 24, 25min 34//16min, 24min, 25 37//2min, 3min, 4min, 5, 6, 7, 8, 9min 36//1, 2, 3, 4min, 7min, 8 to 12, 13min Village Kamalpur Gadian 14//16min, 25min 49//3/1min, 3/2min, 4min, 5, 6, 7, 8min, 9/2min, 11min, 12min, 13, 14, 15, 16, 17, 18, 19, 20min, 21, 22, 23, 24, 25 48//8, 9, 10, 11, 12, 13, 19, 20, 21, 22, 23 59//14, 15, 16, 17, 18, 24, 25min 60//11, 20, 21min 53//1, 2, 3, 9, 10, 11, 12min, 20min, 21min 62//4min, 5min, 8min 52//1 to 25 51//4min, 5, 6, 7min, 8min, 13min, 14, 15, 16, 17, 18min, 19/1min, 22min, 23, 24, 25 56//5, 6, 15, 16, 25

		25//2min. 3min, 4, 7, 8min, 13min, 14, 17, 18min, 23min, 24 55//1 to 4, 5min, 6min, 7min, 8 to 13, 14min, 17min, 18 to 22 57//3min. 4, 5, 6, 7 64//1		
9.	Project Cost	17.00 Crores		
10.		Activity	Round off	Figure in KLD
		Drinking	10	
		Dust Suppression	10	
		Plantation	10	
		Total	30 KLD	
11.	Environment Management Plan	Capital Cost Rs 28.00 Lakhs, Recurring Cost Rs 13.50 Lakhs Total Rs.1,49,50,000/- for 10 Years.		
12.	CER Budget	40 Lakhs		
13.	Mineral	Sand		
14.	Production Capacity	35,60,000 TPA		
15.	Corner Coordinates.	Pillar	Longitude	Latitude
		A 1	77°10'52.6548"E	29°49'17.1552"N
		A 2	77°10'46.974"E	29°49'12.7056"N
		A 3	77°10'42.8952"E	29°49'9.4332"N
		A 4	77°10'38.9604"E	29°49'7.7952"N
		A 5	77°10'36.9876"E	29°49'5.0592"N
		A 6	77°10'50.1492"E	29°49'3.72"N
		A 7	77°10'52.3092"E	29°49'9.3252"N
		A 8	77°10'53.5944"E	29°49'15.1824"N
		Pillar	Longitude	Latitude
		C 1	77°10'27.0624"E	29°48'58.2804"N
		C 2	77°10'24.7548"E	29°48'55.6524"N
		C 3	77°10'21.6048"E	29°48'52.2324"N
		C 4	77°10'39.5868"E	29°48'46.8324"N
		Pillar	Longitude	Latitude
		B 1	77°10'35.688"E	29°49'3.4176"N
		B 2	77°10'33.1356"E	29°49'1.3332"N
		B 3	77°10'28.6032"E	29°48'59.382"N
		B 4	77°10'45.2028"E	29°48'54.8676"N
		B 5	77°10'47.9856"E	29°48'59.6844"N
		Pillar	Longitude	Latitude
		D 1	77°10'19.7976"E	29°48'50.9976"N
		D 2	77°10'17.5152"E	29°48'48.8736"N
		D 3	77°10'13.9836"E	29°48'46.1484"N
		D 4	77°10'11.5212"E	29°48'43.4268"N
		D 5	77°10'8.0724"E	29°48'39.2652"N
		D 6	77°10'5.2968"E	29°48'34.9416"N
		D 7	77°10'6.0888"E	29°48'30.8412"N
		D 8	77°10'7.0608"E	29°48'27.4752"N
		D 9	77°10'7.3632"E	29°48'23.4072"N
		D 10	77°10'7.41"E	29°48'21.1968"N
		D 11	77°10'10.9776"E	29°48'19.0116"N

		D 12	77°10'17.1948"E	29°48'23.1912"N
		D 13	77°10'20.712"E	29°48'25.2864"N
		D 14	77°10'28.1568"E	29°48'36.4176"N
		D 15	77°10'38.6832"E	29°48'44.0892"N
		PR		
		PR	77°10'27.1488"E	29°49'30.9216"N
		PR1	77°10'14.4732"E	29°49'21.3636"N
		PR2	77°9'23.6124"E	29°49'2.5572"N
16.	Green Belt Plantation	32,808 Trees, plants to be planted along the Haul Road and in schools and public building and other social forestry program		
17.	Machinery Required	Chain Mounted Excavators, Water Tankers & Trucks/Tipplers		
18.	Power Requirement	Electric connection will be taken for office and security purpose from Electricity Board		
19.	Power backup	DG sets		

- **Geological Reserves**

Lease area in Ha.	Total geological reserve MT	Blocked Geological reserve MT (B)	Available Mineable reserves MT (A-B)
82.85	45,89,550	10,28,160	35,61,390

Five years proposed Production details (Tons / Anum)

Year	MTPA
I	35,60,000
II	35,60,000
III	35,60,000
IV	35,60,000
V	35,60,000

- **Manpower Details**

S no.	Category	Numbers
1	Manager (II Class)	1
2	Assistant Manager	4
3	Foreman/Mates	4
4	Supervisory Staff	4
5	Skilled Personnel	10
5	Semi-Skilled Personnel	106
6	Unskilled	10
Total		139

- **Details of Mining**

S.no	Particulars	Details
1	Method Of Mining	Semi-Mechanized Opencast method
2	Geological Reserves	45,89,550MT
3	Mineable Reserves	35,61,390MT
4	Proposed Production	35,60,000 TPA

- Land use pattern

Sr. No.	Details	Existing land use (ha)	At the end of 5th year (ha)
1	Pit Area	0.0	0.00
2	Dump Area	0.0	0.0
3	Safety Zone (Restricted Area)	16.32	16.32
4	Infrastructure	10.00	10.00
5	Plantation	0.0	5.0
6	Natural Reclamation	56.53	56.53
	Total	82.85	82.85

- List of Machinery

S. No.	Name of machinery	Capacity	Nos.
1	Chain Mounted Excavators	1.30 -2.0 m ³	4
2	Tippers/ Trucks	25 tons	35
3	Water Tanker	4000 liters	2
4	Light vehicles	--	1
5	Maintenance van	-	1

Table 2 –EMP Details

- EMP Budget

S. No	Measures	Capital cost (In Rs.)	Recurring cost (In Rs.)	Total 10 Yr budget (In Rs.)
1	Pollution Control i) Dust Suppression	7,00,000	2,00,000	25,00,000
2	Pollution Monitoring i) Air pollution ii) Water pollution iii) Soil pollution iv) Noise Pollution	6,00,000	1,50,000	19,50,000
3	Plantation and salary for gardener (part time basis).	8,00,000	8,00,000	80,00,000
4	Haul road repair	7,00,000	2,00,000	25,00,000
	Total	28,00,000	13,50,000	1,49,50,000

- CSR

Sr. No.	Activity	Approx Cost (in Rs.)
1	Health awareness and medical camps for local community in nearby village and panchayat.	8.00
2	Distribution of educational kits and sports kits among the students of nearby villages.	6.00
3	Drinking water facility and toilet facilities with proper water system at 8 places in Villages Nanga I(North & South), Tatarpur and Kamalpur Gadian & surrounding villages.	8.00

4	Skill Development Program as per requirement of local Youngster of Villages Nangal (North & South), Tatarpur and Kamalpur Gadian & surrounding villages.	8.00
5	Installation of solar lights in public places in consultation with Gram Panchayat. (*Rs.30000 x 20 places)	6.00
6	Whitewashing/painting work of school rooms and walls of village Nangal (North & South), Tatarpur and Kamalpur Gadian & surrounding villages.	4.00
TOTAL		40.00 lakh

4. In view of the recommendations made by State Expert Appraisal Committee (SEAC) in the said case and further consideration of the documents/details submitted by the Project Proponent; the Authority after discussions decided during 171st Meeting held on 03.05.2024 to **“GRANT ENVIRONMENT CLEARANCE” TO THE PROJECT, UNDER CATEGORY I(a)** for one year, under EIA Notification dated 14.09.2006 issued by the Ministry of Environment and Forest, Government of India for Mining of Sand at Nangal Block at Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana with 35,60,000 MT/year production as mentioned in LOI/Mining Plan/EIA Report / ToR / DSR/Replenishment Report for plan period with maximum depth upto 3.0m as mentioned in Replenishment Study Report approved by Director Mines & Geology, Haryana and for quantity 35,60,000 MT/year to the Project; within the scope & meaning of EIA Notification dated 14.09.2006, with the following conditions:

A. Specific Conditions:-

1. **The Mining Lease Holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.**
2. That Project Proponent should submit revised Green area plan and PP shall maintain 60% block plantation in nearby villages.
3. That Project Proponent should use High Pressure Sprinkler in the mining site.
4. The PP shall construct the pucca link roads connected to the main road at the mining site before the start of mining.
5. The plantation shall be done on both sides of the road to prevent dust spreading
6. The PP shall construct the Haul roads of width 10 meters.
7. The PP shall provide only one exit and one entry to the Mining Project area and all the mining shall be dispatched through E-billing.
8. The PP shall maintain an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorized by him.
9. The PP shall restrict mining within the central 3/4th width of the river/rivulet.
10. The PP shall not permit any mining in an area up to width of 500 meters from the active edges of embankments in case of River Yamuna, 250 mtrs. in case of Tangri, Markanda and Ghaggar and 100 mtrs. on either side of all other rivers/rivulets.
11. Separate wet and dry bins must be provided in each unit and at ground level for facilitating segregation of waste. Solid Waste shall be segregated into wet garbage and inert materials.

Wet Garbage shall be composted in Organic waste convertor. Adequate area shall be provided for solid waste management within the premises which will include area for segregation, composting. The Inert waste from the project will be sent to dumping site.

12. The PP shall maintain the garland drains in the project area and catchment area for preserving overburden and dump mining.
13. Traffic management plan as submitted shall be implemented in letter and spirit. Apart, a detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms. radius of the project is marinated and improved upon after the implementation of the project.
14. The Project Proponent shall obtain all necessary clearance/permission from all relevant agencies before commencement of work.
15. Consent to establish/operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
16. The PP shall take precautions to suppress the dust in and around the mining site. The PP shall use mixed cannon water sprinkle for dust suppression instead of conventional sprinkles for efficient dust suppression.
17. The PP shall create environment division unit in the project for implementing the conditions of Environment clearance.
18. The PP shall obtain the permission regarding withdrawal of ground water from CGWA before the start of the project and also obtained the CTO from HSPCB after the approval from CGWA.
19. The PP shall adhere to the approved mining plan and approved closure plan by the competent authority.
20. Action plan for the public hearing issues shall be complied in letter and spirit.
21. The Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
22. The Project proponent shall comply all the measures, conditions suggested in the approved mining plan with post closure mine plan, Environmental Management Plan (EMP) in a letter and spirit.
23. Any change in stipulations of EC of the approved mining plan will lead to Environment Clearance void-ab-initio and PP will have to seek fresh Environment Clearance
24. The PP shall comply with Sand Mining Rules 2016 and NGT directions from time to time.
25. The PP shall get the Wildlife Conservation Plan approved from the Competent Authority before the start of Mining Operations.
26. The PP shall restrict maximum mining depth upto 3 meters above the Ground Water Table as per approved Mining Plan.
27. The PP shall submit the scientific grid based/drone based replenishment study for the project site in the river bed within 1 year after the start of the mining at the project site, for further extension of time period as per approved mining plan of the project.
28. The PP shall develop total 33 hac. of community/panchayti area in the nearby village and project site area as green belt in consultation with local people and other stake holders to meet with the demand of public hearing and shall do plantation of 32,808 Trees along the Haul Road and in schools and public building and other social forestry program.

B: Statutory Compliance:-

1. This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August,2017 in Writ Petition (Civil) No. 114 of 2014 in

- matter of Common Cause versus Union of India & Others before commencing the mining operations.
3. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
 4. This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
 5. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
 6. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/Consent to Operate from the concerned State Pollution Control Board/Committee.
 7. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS), Mines & Geology Department, Haryana and Indian Bureau of Mines from time to time.. Also adhere to Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012.
 8. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
 9. The Project Proponent shall follow the mitigation measures provided in MoEF& CC Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
 10. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
 11. A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
 12. State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/Tehsildar's Office for 30 days.
 13. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional Office for compliance and record.
 14. The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

I. Air Quality Monitoring and Preservation

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatologically data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM₁₀, PM_{2.5}, NO₂, CO and SO₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM₁₀ and PM_{2.5} are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF&CC/Central Pollution Control Board.

II. Water Quality Monitoring and Preservation

1. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF&CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2. Regular monitoring of the flow rate of the springs and perennial Nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
3. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezometer installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial Nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout

regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF&CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.

5. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
6. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&CC annually.
7. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
8. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.

III. Noise and Vibration Monitoring and Prevention

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/masks away from the villagers and keeping the noise levels well within the prescribed limits for day/night hours.
3. The Project Proponent shall take measures for control of noise levels below 85 dba in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/personals/laborers are working without personal protective equipment.

IV. Mining Plan

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total

- excavation i.e. quantum of mineral, waste, overburden, interburden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change and SEIAA for record and verification.
 3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF&CC and its concerned Regional Office.

V. Land Reclamation

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/geo-membranes/clay liners/Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC/SEIAA.
6. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

VI. Transportation

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

VII. Green Belt

1. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/Tribal Welfare Department/Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt. and implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.
5. The PP shall ensure that the area marked for greenery and trees will not be rendered impervious by any means like soil, compaction or cement concrete or brick or tiles or rubber or plastic cover or any other impervious material in any manner and the area must be maintained pervious for water infiltration/percolation and air flow in the soil. It must be straight on earth and not on any roof or slab of any tile.

VIII. Public Hearing and Human Health Issues

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF&CC Regional Office and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminum, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only

- conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.
 5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
 6. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
 7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

IX. Corporate Environment Responsibility (CER)

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC and its concerned Regional Office.

X. Miscellaneous

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC.
2. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

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3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEF&CC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
5. The concerned Regional Office of the MoEF&CC including other authorized organization shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) including other authorized officer by furnishing the requisite data/information.
6. The Project Proponent should intimate to the Authority as well as to the quarter concerned in case of any change in the present communication address.
7. The Project proponent shall not violate any judicial orders/pronouncements issued by any Court/Tribunal.
8. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the Project Proponent if it was found that construction of the project has been started before obtaining prior Environmental Clearance.
9. Any appeal against the this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
10. The project proponent is responsible for compliance of all conditions in Environmental Clearance letter and project proponent can not absolve himself /herself of the responsibility by shifting it to any contractor engaged by project proponent.

(Pardeep Kumar, IAS)
Member Secretary,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula.

A copy of the above is forwarded to the following:

1. Director (IA Division), MoEF& CC, Gol, Indira Paryavaran Bhavan, Zorbagh Road-New Delhi-110003.
2. Chairman, State Environment Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana
3. Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula.
4. Director, Environment & Climate Change Department, Haryana, SCO 1-3, Sector-17 D, Chandigarh-160017
5. Director General, Mines & Geology Department, Mines & Geology Department, Second Floor, DHL Square, Plot No. 9, Sector-22, IT Park, Panchkula, Haryana
6. Regional Office, Ministry of Environment, Forests & Climate Change, Govt. of India, Bay's No. 24-25, Sector 31-A, Dakshin Marg, Chandigarh-160018.
7. Concerned File/ Office Copy

(Pardeep Kumar, IAS)
Member Secretary,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula.

Validity unknown

Digitally signed by: S. Pardeep
 Kumar, IAS
 Designation: Member Secretary
 Date and Time: 5/10/2024 9:46:15 AM